

PUNJAB VIDHAN SABHA

Bill No. 15-PLA-2017

THE PUNJAB MUNICIPAL (AMENDMENT) BILL, 2017

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

A

BILL

further to amend the Punjab Municipal Act, 1911

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Municipal (Amendment) Act, 2017. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Municipal Act, 1911, in section 8, for sub-sections (2) and (3), the following sub-sections shall be substituted namely :— Amendment in section 8 of Punjab Act 3 of 1911.

“(2) One half of the total number of seats reserved under clause (a) of sub-section (1) shall be reserved for women belonging to the Scheduled Castes :

Provided that a fraction of a seat shall not be treated as a seat for the purpose of reservation.

(3) One half (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats to be filled by direct election in every Municipality shall be reserved for women and such seats may be allotted by rotation to different constituencies to be known as wards in the Municipality :

Provided that a fraction of a seat shall not be treated as a seat for the purpose of reservation.”.

CHANDIGARH :
The 5th July, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.